

Superdari Application

FIR No. 009956/2020

PS Ashok Vihar

State vs. Vicky

Vehicle No. DL-8SBB-1518

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

Copy of the reply received from the IO through e-mode.

Original reply be filed before the concerned court as and when the court starts normal functioning.

The present application has been filed on behalf of the applicant Sudarshan Gupta for release of vehicle bearing registration no. DL-8SBB-1518 on superdari

Reply to the said application filed by IO (HC Sachin) wherein it has been stated that he has no objection if the said vehicle is being released to its rightful owner.

Heard. Perused.

Since as per reply filed by the IO, he has no objection if the vehicle in question is released in favour of the applicant. Thus, in view of the judgment of Manjeet Singh vs State (CRL.M.C. 4485/2013 & CrI.M.A.No.16055/2013) the aforesaid vehicle along with its documents be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (This can be done digitally through approved and available modes.

Application is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/ whatsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Superdari Application

e-FIR No. 010950/20
PS North Rohini
State vs. Ankit @ Pappu
Vehicle No. HR-15C-3142

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

Copy of the reply received from the IO through e-mode.

Original reply be filed before the concerned court as and when the court starts normal functioning.

The present application has been filed on behalf of the applicant Gaurav for release of vehicle bearing registration no. HR-15C-3142 on superdari

Reply to the said application filed by IO (HC Vinod Kumar) wherein it has been stated that he has no objection if the said vehicle is being released to its rightful owner.

Heard. Perused.

Since as per reply filed by the IO, he has no objection if the vehicle in question is released in favour of the applicant. Thus, in view of the judgment of Manjeet Singh vs State (CRL.M.C. 4485/2013 & Crl.M.A.No.16055/2013) the aforesaid vehicle along with its documents be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (This can be done digitally through approved and available modes.

Application is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/watsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Superdari Application

FIR No. 291/2020

PS Subhash Place

Vehicle No. UP-22T-9740

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

Copy of the reply received from the IO through e-mode.

Original reply be filed before the concerned court as and when the court starts normal functioning.

The present application has been filed on behalf of the applicant Rijavan for release of vehicle bearing registration no. UP-22T-9740 on superdari

Reply to the said application filed by IO (SI Vinod Kumar) wherein it has been stated that he has no objection if the said vehicle is being released to its rightful owner.

Heard. Perused.

Since as per reply filed by the IO, he has no objection if the vehicle in question is released in favour of the applicant. Thus, in view of the judgment of Manjeet Singh vs State (CRL.M.C. 4485/2013 & CrI.M.A.No.16055/2013) the aforesaid vehicle along with its documents be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (This can be done digitally through approved and available modes.

-2-

Application is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/watsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Jamatalashi Application

FIR No. 160/2020
PS Prem Nagar
State vs. Manoj Kumar

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

The present application has been filed for release of jamatalashi articles by applicant Manoj Kumar.

Reply to the said application filed by IO (ASI Ashok Kumar) wherein it has been stated that he has no objection if the jamatalashi article is released to the applicant.

Heard. Perused.

In view of the reply filed by the IO, application is allowed. The articles as per seizure memo be released in favour of the applicant by the concerned IO.

Applicant is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/watsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Superdari Application

e-FIR No. 010579/20

PS Sultan Puri

Vehicle No. DL-11SS-2538

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

Copy of the reply received from the IO through e-mode.

Original reply be filed before the concerned court as and when the court starts normal functioning.

The present application has been filed on behalf of the applicant for release of vehicle bearing registration no. DL-11SS-2538 on superdari

Reply to the said application filed by IO (ASI Rajesh Kumar) wherein it has been stated that he has no objection if the said vehicle is being released to its rightful owner.

Heard. Perused.

Since as per reply filed by the IO, he has no objection if the vehicle in question is released in favour of the applicant. Thus, in view of the judgment of Manjeet Singh vs State (CRL.M.C. 4485/2013 & CrI.M.A.No.16055/2013) the aforesaid vehicle along with its documents be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (This can be done digitally through approved and available modes.

-2-

Application is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/watsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Superdari Application

e-FIR No. 010166/20

PS Budh Vihar

Vehicle No. DL-1SAB-6036

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

Copy of the reply received from the IO through e-mode.

Original reply be filed before the concerned court as and when the court starts normal functioning.

The present application has been filed on behalf of the applicant for release of vehicle bearing registration no. DL-1SAB-6036 on superdari

Reply to the said application filed by IO (HC Naresh Kumar) wherein it has been stated that he has no objection if the said vehicle is being released to its rightful owner.

Heard. Perused.

Since as per reply filed by the IO, he has no objection if the vehicle in question is released in favour of the applicant. Thus, in view of the judgment of Manjeet Singh vs State (CRL.M.C. 4485/2013 & CrI.M.A.No.16055/2013) the aforesaid vehicle along with its documents be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (This can be done digitally through approved and available modes.

-2-

Application is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/
watsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court
HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent
to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District
Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Superdari Application

e-FIR No. 009584/20

PS Shalimar Bagh

Vehicle No. DL-55CJ-9069

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

Copy of the reply received from the IO through e-mode.

Original reply be filed before the concerned court as and when the court starts normal functioning.

The present application has been filed on behalf of the applicant for release of vehicle bearing registration no. DL-55CJ-9069 on superdari

Reply to the said application filed by IO (HC Pankaj Singh) wherein it has been stated that he has no objection if the said vehicle is being released to its rightful owner.

Heard. Perused.

Since as per reply filed by the IO, he has no objection if the vehicle in question is released in favour of the applicant. Thus, in view of the judgment of Manjeet Singh vs State (CRL.M.C. 4485/2013 & CrI.M.A.No.16055/2013) the aforesaid vehicle along with its documents be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (This can be done digitally through approved and available modes.

-2-

Application is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/watsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Superdari Application

FIR No. 006324/20

PS Shalimar Bagh

Vehicle No. DL-6SN-4176

08.06.2020

Present : Ms. Tanya Uppal, Ld. APP for the State in person.

Copy of the reply received from the IO through e-mode.

Original reply be filed before the concerned court as and when the court starts normal functioning.

The present application has been filed on behalf of the applicant Mahadev Prasad for release of vehicle bearing registration no. DL-6SN-4176 on superdari

Reply to the said application filed by IO (HC Dharam Raj) wherein it has been stated that he has no objection if the said vehicle is being released to its rightful owner.

Heard. Perused.

Since as per reply filed by the IO, he has no objection if the vehicle in question is released in favour of the applicant. Thus, in view of the judgment of Manjeet Singh vs State (CRL.M.C. 4485/2013 & CrI.M.A.No.16055/2013) the aforesaid vehicle along with its documents be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (This can be done digitally through approved and available modes.

-2-

Application is disposed off accordingly.

Copy of this order be forwarded to the counsel for the applicant and through email/watsapp.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Ahlmad is directed to send case records/application, complete in all respects, be sent to court concerned on reopening of Courts.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Challan No. 190548
Circle PBC
State vs. DL-11AE-0934

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

None for the applicant.

Matter is listed for reply to be filed by the IO concerned in terms of order dated 04.06.2020, however the same has not been filed as yet.

IO is directed again to file the specific report regarding the challan and state whether the present challan has been disposed off or not from the concerned court positively by the next date of hearing.

If the challan has not yet been disposed off, the concerned IO is directed to file the report on maximum amount of this challan.

List for filing of reply of the IO on 10.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 270/2020
PS Mangol Puri
State vs. Rajesh Kumar
Under Section 188 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Matter was listed for filing of the reply by the SHO concerned, however, despite opportunities, he has failed to file the reply.

SHO is directed to file the reply to the application positively by 10.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 006461/20
PS Aman Vihar
U/s 379 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 004954/20
PS Raj Park
U/s 379 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 019278/20
PS Keshav Puram
U/s 379 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 3920/20
PS Raj Park
U/s 392/411 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 0036/20
PS Sultan Puri
U/s 279 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. Not Known
PS Mangol Puri
U/s 188 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 321/20
PS Mangol Puri
U/s 188 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

e-FIR No. 11084/10
PS Budh Vihar
U/s 379 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 0052/20
PS Bharat Nagar
U/s 279 /337 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 558/20
PS Mangol Puri
U/s 392/411 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 10944/20
PS Sultan Puri
U/s 379 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 6853/20
PS Shalimar Bagh
U/s 379 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 280/20
PS Vijay Vihar
U/s 380 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 0226/20
PS Keshav Puram
U/s 188/269/270/34 IPC

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 09.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 114/16
PS Bharat Nagar
State vs. HR-26CL-2600

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

The matter is listed for tracing and placing on record the original order dated 28.05.2020, so that the scanned copies of the photographs of the vehicle can be annexed with that order in terms of the said order dated 28.05.2020. However, looking for the original record in the concerned court could make the staff officials more vulnerable to the Covid-19 as all the court offices are closed. Thus, the scanned copy of order dated 28.05.2020 passed by Ld. MM Sh. Sushil Kumar in FIR No. 114/16 PS Bharat Nagar is treated as good enough for ensuring compliance qua placing of photographs on record.

The 6 photographs in black and white annexed with the application are taken on record. On resumption of normal functioning of the court, the applicant shall place on record, the original coloured photographs of the vehicle in question. Application is disposed off.

Copy of order be sent to counsel through email/whatsapp.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 006743/2020
PS North Rohini
State vs. DL-4SCP-6759

08.06.2020

Present:- Ms. Tanya Uppal, Ld. APP for the State.

None for the applicant.

Reply not received despite orders dated 04.06.2020, 05.06.2020 and 06.06.2020 passed by the Duty MM.

In these circumstances, the court is constrained to call for the reply from the concerned SHO / DCP through the Joint CP to look into the matter and ensure the filing of reply before the concerned Duty MM on **10.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 279/2020
PS Mangol Puri
State vs. DL-1ER-3060

08.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Reply not received despite order dt. 03.06.2020, 04.06.2020, 05.06.2020 and 06.06.2020 respectively.

Notice be issued to the concerned DCP through the joint CP to look into the matter and ensure filing of the reply on **10.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Challan NO. 445 dt., 15.04.2020.

PS : Maurya Enclave

State vs. DL-8SCK-2243

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Applicant has not rectified the defects in terms of previous order. He is given one more opportunity to rectify the defects in terms of previous order.

To come up for **11.06.2020** for further proceedings.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)

Duty MM /North-West/ Delhi

08.06.2020

FIR No. 122/19
PS : Rani Bagh
U/s : 392/397/412/34 IPC
State vs. DL-04-TC-054

08.06.2020

Present:- Ld. APP for the State.

None for the applicant.

No supporting documents including copy of RC and identity proof have been annexed with the application.

The applicant is given one more opportunity to take steps in respect of the same for 10.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 206/18
PS Subhash Place
State vs. Ankit @ Taru

08.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Report for verification of addresses of the accused, surety as well as solvency proof has not been filed by the IO/SHO. It be called afresh for 11.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 336/18
PS Mangol Puri
State vs. Abhishek

08.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Report for verification of addresses of the accused, surety as well as solvency proof has not been filed by the IO/SHO. It be called afresh for 11.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Challan No. 112033
State vs. DL-4ER-6527

08.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 03.06.2020, 04.06.2020 and 05.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 10.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Challaning Officer for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Challan No. 225070
Circle STA
State vs. HR-47C-6734

08.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 04.06.2020 and 05.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 11.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Challaning Officer for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Circle NLC (Nangloi)
State vs. DL-4CAX-8794

08.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 30.05.2020, 01.06.2020, 02.06.2020, 03.06.2020, 04.06.2020 and 05.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 11.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Challaning Officer for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Challan No. 212240
Circle STA
State vs. DL-1RL-6865

08.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 03.06.2020, 04.06.2020 and 05.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 11.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Challaning Officer for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Ch. No. 22252
Circle : Ashok Vihar
State vs. DL-1PD-1330

08.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Reply in terms of previous order has not been filed by the challaning officer.

Fresh reply be called from the challaning officer, as to the maximum amount of fine payable under the challan for **10.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

Challan No. 100727
Circle NLC
State vs. DL-11SP-6941

08.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 03.06.2020, 04.06.2020 and 05.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 11.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Challaning Officer for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 08/2020
PS Budh Vihar
State vs. Pradeep @ Kake

08.06.2020

Present:- Ld. APP for the State.

Verification report has not been received despite orders dated 06.06.2020 and 07.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 11.06.2020 from the concerned IO/SHO concerned for 10.06.020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 306/2020
PS Vijay Vihar
State vs. Vinod

08.06.2020

Present:- Ld. APP for the State.

Verification report has not been received despite orders dated 05.06.2020, 06.06.2020 and 07.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 11.06.2020 from the concerned IO/SHO concerned for 10.06.020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

CC No. 2468/17

Naresh Jain vs. Shourya Housing Ltd.

08.06.2020

Present:- None.

Fresh application received on behalf of the accused Saravjeet Paul Bajaj praying that he be released on personal bonds and may be granted regular bail in the interest of justice. He states in his application that copy of order dated 10.10.2019 passed by which he was admitted to bail in the sum of Rs. 20,000/- with one surety of like amount, has been annexed for the ready reference of this court. However, filing section has placed only application in front of me.

Let a report be called from the filing Section as to annexure A mentioned by the applicant/accused qua order dated 10.10.2019.

Let a report be furnished on 09.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

CC No. 2465/17

Naresh Jain vs. Shourya Housing Ltd.

08.06.2020

Present:- None.

Fresh application received on behalf of the accused Saravjeet Paul Bajaj praying that he be released on personal bonds and may be granted regular bail in the interest of justice. He states in his application that copy of order dated 10.10.2019 passed by which he was admitted to bail in the sum of Rs. 20,000/- with one surety of like amount, has been annexed for the ready reference of this court. However, filing section has placed only application in front of me.

Let a report be called from the filing Section as to annexure A mentioned by the applicant/accused qua order dated 10.10.2019.

Let a report be furnished on 09.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

CC No. 2464/17

Naresh Jain vs. Shourya Housing Ltd.

08.06.2020

Present:- None.

Fresh application received on behalf of the accused Saravjeet Paul Bajaj praying that he be released on personal bonds and may be granted regular bail in the interest of justice. He states in his application that copy of order dated 10.10.2019 passed by which wherein he was admitted to bail in the sum of Rs. 20,000/- with one surety of like amount, has been annexed for the ready reference of this court. However, filing section has placed only application in front of me.

Let a report be called from the filing Section as to annexure A mentioned by the applicant/accused qua order dated 10.10.2019.

Let a report be furnished on 09.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

CC No. 2467/17

Naresh Jain vs. Shourya Housing Ltd.

08.06.2020

Present:- None.

Fresh application received on behalf of the accused Saravjeet Paul Bajaj praying that he be released on personal bonds and may be granted regular bail in the interest of justice. He states in his application that copy of order dated 10.10.2019 passed by which wherein he was admitted to bail in the sum of Rs. 20,000/- with one surety of like amount, has been annexed for the ready reference of this court. However, filing section has placed only application in front of me.

Let a report be called from the filing Section as to annexure A mentioned by the applicant/accused qua order dated 10.10.2019.

Let a report be furnished on 09.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

CC No. 2463/17

Naresh Jain vs. Shourya Housing Ltd.

08.06.2020

Present:- None.

Fresh application received on behalf of the accused Saravjeet Paul Bajaj praying that he be released on personal bonds and may be granted regular bail in the interest of justice. He states in his application that copy of order dated 10.10.2019 passed by which wherein he was admitted to bail in the sum of Rs. 20,000/- with one surety of like amount, has been annexed for the ready reference of this court. However, filing section has placed only application in front of me.

Let a report be called from the filing Section as to annexure A mentioned by the applicant/accused qua order dated 10.10.2019.

Let a report be furnished on 09.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

CC No. 2466/17

Naresh Jain vs. Shourya Housing Ltd.

08.06.2020

Present:- None.

Fresh application received on behalf of the accused Saravjeet Paul Bajaj praying that he be released on personal bonds and may be granted regular bail in the interest of justice. He states in his application that copy of order dated 10.10.2019 passed by which wherein he was admitted to bail in the sum of Rs. 20,000/- with one surety of like amount, has been annexed for the ready reference of this court. However, filing section has placed only application in front of me.

Let a report be called from the filing Section as to annexure A mentioned by the applicant/accused qua order dated 10.10.2019.

Let a report be furnished on 09.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 0122/20
PS Mangol Pur
U/s 380/411/454 IPC

08.06.2020

Present:- Ld. APP for the State.

The release warrant qua the accused Tarun Singh Verma S/o Sh. Jagdish Verma in case FIR No. 0122/20, PS Mangol Puri under Section 380/411/454 IPC has been returned by the Superintendent, Tihar Jail, with noting that Section mentioned in the custody warrants of the accused is 411 IPC while in the release warrants the section are mentioned as 380/411/454 IPC. Also, the address of the accused on the custody warrants is different from that as mentioned in the release warrants. Thus, a clarification has been sought before releasing the accused.

Perused.

Let a report be called from the Ahlmad of the concerned court in regard to the difference of Section and address mentioned as above. Also, let a report be called from the IO of the case in order to clarify the correct address and Section in case FIR No. 0122/20 PS Mangol Puri.

List for filing of report on 10.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 7629/20
PS Shalimar Bagh
U/s 379/411/34 IPC

08.06.2020

Present:- Ld. APP for the State.

The release warrant qua the accused Kishan S/o Sh. Lal Babu Paswan in case FIR No. 7629/20, PS Shalimar Bagh under Section 379/411/34 IPC has been returned by the Superintendent, Tihar Jail, with noting that the address mentioned in the custody warrants of the accused is H. No. F-319. S.S Nagar, WPI A Delhi while in the release warrants the address is mentioned as WD-326, Wazirpur Village, Ashok Vihar, Delhi. Thus, a clarification has been sought before releasing the accused.

Perused.

Let a report be called from the Ahlmad of the concerned court in regard to the difference addresses mentioned as above. Also, let a report be called from the IO of the case in order to clarify the correct address of the accused.

List for filing of report on 10.06.2020.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

FIR No. 518/16
PS Subhash Place
State vs. Manjeet Dabas

08.06.2020

Present:- Ld. APP for the State.

Fresh verification report in terms of previous order has not been filed. Same be called for 11.06.2020.

Copy of order be sent to IO concerned to verify and present the report.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020

CC No. 23843/19

Smt. Meenu Duggal vs. Pradeep Duggal

08.06.2020

At 2:00 pm.

Present:- None.

The judicial record qua the complaint case no. 23843/19 could not be obtained today. Thus, the matter is adjourned for tomorrow ie., 09.06.2020 at 2:00 pm.

(Sanya Dalal)
Duty MM /North-West/ Delhi
08.06.2020